

[Sh. Ram Lal Rahi]

certain things have to be kept secret. I think by bringing forward this Bill he himself is not satisfied. But it is fact that too much security should not be resorted to. The Government itself is considering this and after consideration the government will decide the things of utmost importance to be kept secret. So I would request the Hon. Minister to withdraw this Bill, it would be better.

[English]

MR. CHAIRMAN: Before I call Shri Chitta Basu, I may say that time allotted for this Bill is over. With the permission of the House I want to extend the time by another five or seven minutes.

Is it the pleasure of the House to extend the time by another five or seven minutes?

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: Shri Chitta Basuji, you must conclude within five minutes.

SHRI CHITTA BASU: Sir, I shall finish by 5.55 p.m.

I am quite thankful to the Hon. Members who have participated in the debate and extended their unstinted support for the objective of the Bill. I am also very much thankful to those who wanted to participate in the debate but could not, because of the time constraint. They have also extended their support to the cause of the Bill. I am thankful to them also.

I quite appreciate the position and the stand taken by the Hon. Minister of State for Home. He has also appreciated the objective which has inspired me to bring forward this Bill and he has also been pleased to note that I have been attempting to bring forward this kind of a Bill since the beginning of eighties. He has assured that the Government will take proper note of it and consider the report of the Inter-departmental Study

Group. It would have been better and I expected that the Minister would inform the House about the progress of the study of the Inter-departmental Study Group which could have enlightened the House in a better way so that we could have understood that the Government is really sincere in pursuing the matter.

Lastly, I only make one appeal to the Home Minister. I have quoted today about some instances of police atrocities on the working journalists. A big list is with me. I hope that the Government - as the Hon. Minister has promised - will kindly look into the cases which have been referred to, today and also referred to the Ministry earlier.

In view of the fact that the Hon. Minister has assured the House that the Government will bring forward a comprehensive Bill incorporating the objectives of this Bill, I seek the leave of the House to withdraw my bill and would appeal to the Government to bring forward such a Bill.

17.52 hrs

[MR. SPEAKER *in the Chair*]

Sir, I beg to move for leave to withdraw the Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to withdraw the Bill further to amend the Constitution of India."

The motion was adopted.

17.52 2/1 hrs.

HIGH COURT AT BOMBAY (ESTABLISHMENT OF A PERMANENT BENCH AT PUNE) BILL*

[English]

SHRI ANNA JOSHI (Pune) : I beg to

move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Pune.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Pune".

The motion was adopted.

SHRI ANNA JOSHI: I introduce the Bill.

17.53. hrs

HIGH COURT AT CALCUTTA (ESTABLISHMENT OF A PERMANENT BENCH AT SILIGURI) BILL*

[English]

SHRI PIUS TIRKEY (Ali purdwar): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High court at Calcutta at Siliguri.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent of the High Court at Calcutta at Siliguri".

The motion was adopted

SHRI PIUS TIRKEY: I introduce the Bill.

17.53 hrs

EMPLOYMENT GUARANTEE BILL

By Shri Bhogendra Jha

MR. SPEAKER: Before I call upon Shri Bhogendra Jha to move the motion for con-

sideration of the Bill, we have to fix the time limit for discussion on this Bill. Will it be two hours?

SOVERAL HON. MEMBERS: Yes.

MR. SPEAKER: Now, Shri Bhogendra Jha may move.

1756 hrs.

SHRI BHOGENDRA JHA (Madhubani): Sir, I beg to move:

"That the Bill to provide for employment or for means and resources for self-employment to all adult citizens of the country, be taken into consideration".

Sir, we have been crying against unemployment and every one without any exception has been desiring that jobs be guaranteed to all. There have been movements outside and effort inside the Parliament also to made it a Fundamental Right. Throughout the world there has been a struggle for this. But, Sir, recently, in some parts of the world employment had been guaranteed to every one, both in theory and practice. This system has developed some cracks and I do also apprehend that unemployment also may begin in those countries. In such a situation, I think this Bill which I have moved is not a wishful thinking, it is not only the expression of a desire, but it is to guarantee employment to all the citizens of this country who want to do some jobs.

Sir, this is the fourth Parliament when this Bill had been introduced. It was introduced in the Fourth Lok Sabha, in the Seventh Lok Sabha, in the Ninth Lok Sabha and again in this Lok Sabha. That way it is the fourth time that this Bill was introduced and I do submit, through you, to all my Hon. Members of this House that they do study this problem.

The question of employment has two aspects, two sides. One side is that those who are able to do some jobs, willing to do some jobs, are not getting the jobs and they